

**PUNJAB VIDHAN SABHA SECRETARIAT  
(LEGISLATION BRANCH)  
No. 16-LA-2020/ 15273**

Notice has been received from the Hon'ble Chief Minister that the following resolution will be moved during the 13<sup>th</sup> (Special) Session of the Punjab Vidhan Sabha:-

" The State Legislative Assembly deeply regrets the callous and inconsiderate attitude of the Government of India in attending to the concerns of the farming community on recent allegedly farm legislation enacted by them. The Assembly, in its resolution on 28th August, 2020, had urged upon the Government of India to reconsider and withdraw the following three Ordinances and the proposed Electricity (Amendment) Bill, 2020 forthwith:-

1. The Farmers' Produce Trade Commerce (Promotion and Facilitation) Ordinance, 2020;
2. The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020; and
3. The Essential Commodities (Amendment) Ordinance, 2020.

Even though the concerns and sentiments of the House were conveyed to the Prime Minister of India through letter No. CMO/Confi-2020/635 of 14th September 2020 of the Chief Minister, Punjab, the Government of India converted these ordinances into the Acts and notified the same as following:-

1. The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 (24th September 2020);
2. The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020 (24th September 2020); and
3. The Essential Commodities (Amendment) Act, 2020 (26th September 2020).

These three legislations along with the proposed Electricity (Amendment) Bill, 2020 are clearly against the interests of farmers and landless workers, and time-tested agriculture marketing system established not only in Punjab but also in original green revolution areas of Punjab, Haryana, and Western UP. Clearly, the Government of India has enacted trade legislations and not farm legislations. These are also against the Constitution of India (Entry 14 List-II), which comprises agriculture as a subject of the State. These legislations are a direct attack, and use of subterfuge to encroach upon the functions and the powers of the States, as enshrined in the country's Constitution.

In the aforesaid background, the Assembly is constrained to unanimously reject these three legislations and the proposed Electricity (Amendment) Bill, 2020. It once again urges upon the Government of India, to not only to annul these legislations but also promulgate a fresh ordinance making the procurement of food grains on the Minimum Support Price, a statutory right of the farmers and continue with procurement by Government of India through FCI and other such agencies."

**CHANDIGARH:  
THE 20<sup>TH</sup> OCTOBER, 2020.**

**SHASHI LAKHANPAL MISHRA,  
SECRETARY.**

**P.T.O.**

To

*All Members of the Punjab Vidhan Sabha.*

No. 16-LA-2020/ 15274, dated Chandigarh, the 20<sup>th</sup> October, 2020.

Copy forwarded for information to-

1. the Chief Secretary to Government, Punjab (with 4 spare copies);
2. the Additional Chief Secretary (Development), Government of Punjab, Department of Agriculture, Chandigarh; and
3. the Principal Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh.

  
SUPERINTENDENT,  
for SECRETARY.